

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2644

ANSWERED ON:11.03.2011

TREATMENT OF CGHS BENEFICIARIES

Pratap Narayanrao Shri Sonawane; Sayeed Muhammed Hamdulla A. B.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Central Government employees/pensioners, in emergency, are entitled to avail of medical treatment facility in the private hospitals and diagnostic centres;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the steps taken by the Government to provide cashless medical facility to them in the cities where Central Government Health Scheme (CGHS) recognized hospitals are not there;
- (e) whether there is any proposal to recognize certain more private hospitals for CGHS beneficiaries; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): CGHS beneficiaries can go to any private hospital for treatment in emergency conditions and claim reimbursement as per CGHS package rates for the treatment.
- (c): Does not arise in view of reply to (a) and (b) above.
- (d): Central Government employees residing in areas not covered by the CGHS avail health benefits under the provisions of Central Services (Medical Attendance) rules, 1944.
- (e) & (f): If private hospitals and diagnostic Centres are ready to accept the package rates fixed for various treatments for a city and the terms and conditions of empanelment, they can apply under the "Continuous Empanelment Scheme" which has been announced for various CGHS cities.